

IN THE HIGH COURT OF JUDICATURE AT PATNA
Civil Writ Jurisdiction Case No.13467 of 2017

Vikash Chandra Guddu Baba S/o Late Ramashraya Prasad Singh, presently residing at Mahatma Gandhi Path, Kurji Baluper, P.O.- Sadakat Ashram, P.S.- Digha, District- Patna.

... .. Petitioner/s

Versus

1. The State Of Bihar
2. The Principal Secretary, Health Department, Govt. of Bihar, Patna.
3. The Secretary, Bihar State Pollution Control Board, Bihar, Patna.
4. The Principal DMCH, Darbhanga.
5. The Principal PMCH, Patna.
6. The Principal NMCH, Patna.
7. The Principal JLNMCH, Bhagalpur.
8. The Principal SKMCH, Muzaffarpur.
9. The Principal ANMCH, Gaya.
10. The Principal, Bettiah Medical College and Hospital Bettiah.
11. The Superintendent, DMCH, Darbhanga.
12. The Superintendent, PMCH, Patna.
13. The Superintendent, NMCH, Patna.
14. The Superintendent, JLNMCH, Bhagalpur.
15. The Superintendent, SKMCH, Muzaffarpur.
16. The Superintendent, ANMCH, Gaya.
17. The Superintendent, Bettiah Medical College and Hospital Bettiah.
18. The Member Secretary, Central Polution Control Board, Parivesh Bhawan, East Arjun Nagar, Delhi- Pin

... .. Respondent/s

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Appearance :

For the Petitioner/s : Mr.Vikash Chandra Guddu Baba (in person)
For the Respondent/s : Mr.AG
Fro CPCB : Mr. Lalitesh Mani, Advocate

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CORAM: HONOURABLE THE ACTING CHIEF JUSTICE
and
HONOURABLE MR. JUSTICE PARTHA SARTHY



ORAL ORDER

(Per: HONOURABLE THE ACTING CHIEF JUSTICE)

11 02-05-2025 The affidavit filed by the Bihar State Pollution Control Board indicates that the gap analysis of the bio-medical waste which is being generated and the bio-medical waste being treated, has been addressed, and based on the gap between the generation and treatment of bio-medical waste, it has been assessed that 06 additional CBWTFs in the entire State of Bihar would be required.

2. One of such units would be required at Muzaffarpur, Bhagalpur, Sasaram, Gopalganj, Purnia and Madhubani.

3. This Court has also been informed that tenders were floated inviting bids from interested companies / enterprises for setting up of such units. However, because of some discrepancies in the bid submitted by one of the participants in the tender process, the entire tender was cancelled and a fresh



tender has been issued on 14.07.2023.

4.The learned counsel for the Board to inform this Court on the next date about the finalization of the tender process.

5. Re-notify this case on 11.07.2025.

(Ashutosh Kumar, ACJ)

(Partha Sarthy, J)

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